

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

Original Application No. 481/2003

Jaipur, this the 15th day of February, 2005.

CORAM : Hon'ble Mr. M. L Chauhan, Member (J).

Sualal,
S/o Shri surajma,,
Aged about 61 years,
R/o CSWRI Campus, Qtr No.12,
Type IIInd via Jaipur,
Avikanagar, Rajasthan.

... Applicant.

Advocate : None is present.

Vs.

1. Union of India
Through its Secretary
Indian Council of Agricultural Research
Krishi Bhawan,
New Delhi-1.
2. The Chief Controller of Accoutns,
Ministry of Agriculture,
Department of Agriculture,
Krishi Bhawan,
New Delhi-1.
3. Finance and Accounts Officer,
Central Sheep and Wool Research Institute,
Avikanagar, district Tonk,
Rajasthan.

... Respondents.

None is present for respondent No.1
Mr. Harish Kumar Gupta proxy counsel for
Mr. N. C. Goyal counsel for respondent No.2,
Mr. Hawa Singh proxy counsel for
Mr. V. S. Gurjar counsel for respondent No.3.

: O R D E R (ORAL) :

The applicant while working as Tractor Driver
retired from CSWRI department w.e.f. 30.03.2002. His

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grievance in this OA is that initially his GPF account was being maintained by the AG office, Rajasthan. Subsequently, his GPF account was transferred to CSWRI department. While transferring his GPF account, the GPF amount was not transferred by the AG office to CSWRI department, as such, the applicant is entitled to the said amount.

2.1 Further grievance of the applicant is that as per GPF statement for the financial year 1974-75, the ~~opening~~ balance was shown as Rs.1514/- while forwarding the said amount in the next financial year 1975-76, the opening balance has been shown as Rs.1314/- instead of Rs.1514/-. For that purpose, the applicant has annexed GPF statement for the relevant year as Annexure A/15 and A/16 respectively. It is on these basis, the applicant has filed this OA thereby praying that the respondents may be directed to rectify the correct balance for the year 1975-76 and thereafter the respondents may be further directed to make payment of GPF Account No.356 along with interest.

3. Respondent No.1~~&~~2, & 3 have filed separate replies. Respondent No.2 has also filed additional reply, in which it has been stated that the applicant has come to the Agricultural department from AG office. When the applicant was transferred to Agriculture Department his balance of transfer of GPF was received. In that balance

transfer there was no reference of withdrawal of amount of Rs.1315/- sanctioned in AG office on 05.04.1975 and Rs.780/- sanctioned on 24.09.1976. This fact was subsequently reported by AG office to the Agriculture Department. It is further stated that from the Agriculture Department the applicant was transferred to the CISR. At the time of final transfer of the balance of GPF to the CISR, the amount of debit balance Rs.1315+780 total Rs.2095/- was adjusted and balance of Rs.771/- was transferred to the CISR department. In this regard, respondent No.2 has annexed copy of GPF Ledger pertaining to the applicant as Annexure MA R2/1. Regarding discrepancy of Rs.200/- in the Annual statement of GPF for the year 1975-76, it has been stated that discrepancy, if any, can be rectified by the Accountant General, Rajasthan, Jaipur, and not by the replying respondents.

4. I have heard learned counsel for the respondents and gone through the material placed on record. So far as the first grievance of the applicant is concerned that his GPF amount has not been transferred to the CISR department is wholly mis-conceived and cannot be accepted, in view of the specific stand taken by the respondents and also in view of the copy of the GPF Ledger annexed with the Miscellaneous Application filed by the respondents for taking documents on record, which has already been allowed.

5. The applicant has ^{also} ~~not~~ contraverted these facts by filing rejoinder. Thus, I am satisfied that at the time of final transfer of the GPF to the CISR, the entire amount which was balance ~~in~~ in the credit of the applicant was transferred. So far as the second grievance of the applicant is concerned, ^{whether} there is discrepancy in the annual statement of GPF pertaining to the year 1975-76, It may be stated that the applicant has not impleaded Accountant General, Rajasthan, Jaipur, as respondent in this OA who could have thrown light as to how the opening balance in the GPF statement for the year 1975-76 has been shown as Rs.1314/- instead of Rs.1514/-, thus causing loss of Rs.200/- to the applicant. Since the Accountant General, Rajasthan, has not been impleaded as one of the respondents in this OA, as such, no positive finding can be given as to why a sum of Rs.200/- was shown less in the annual statement of GPF and it was the Accountant General, Rajasthan, who could have explain this discrepancy. Accordingly, no relief on this point can be given to the applicant. However, the applicant will be at liberty to raise this issue before the competent authority i.e. Accountant General, Rajasthan, Jaipur, and this order will not come in the way of the applicant to agitate the matter before such authority.

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6. With these observations, the OA is disposed of with no order as to costs.



(M. L. CHAUHAN)

MEMBER (J)